

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(CA)-(CAA)145(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
13.12.2017**

**NAME OF THE COMPANY: Mankind Pharma Ltd. and Mankind Biosys  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 230-232**

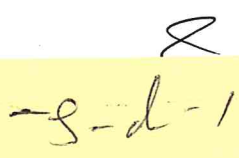
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Rajeev Kumar, Advocate for the Petitioner

**ORDER**

A request for adjournment is made by the Ld. Counsel for the Petitioner  
to place on record the consent affidavit of secured creditors.

At request adjourned to 20<sup>th</sup> December, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**